The Punjab Abolition of Village Cess (Malba) Act, 1961

Act 17 of 1961

Keyword(s):
Village Cess, Malba, Punjab Land Revenue Act, 1887

(PUNJAB ACT NO. 17 OF 1961)

ARRANGEMENT OF SECTIONS

Sections

1. Short title and extent.

2. Levy or collection of cess to cease.


4. Penalty.


(PUNJAB ACT NO. 17 OF 1961.)

[Received the assent of the Governor of Punjab on the 12th April, 1961, and first published for general information in the Punjab Government gazette (Extraordinary), Legislative Supplement, of the 18th April, 1961.]

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<th>Year</th>
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<th>Whether repealed or otherwise</th>
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AN ACT to abolish the village cess known as Malba.

Be it enacted by the Legislature of the State of Punjab in the Twelfth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Abolition of Village Cess (Malba) Act, 1961.

(2) It extends to the whole of the State of [Haryana].

2. Notwithstanding anything contained in any Record of Rights prepared or any notification issued or order made under the Punjab Land Revenue Act, 1887, or any agreement express or implied or any custom or usage to the contrary, as from the commencement of this Act, the village cess known as Malba by whatever name called

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2. See Haryana Government Gazette (Extraordinary), dated the 29th October, 1968.

(hereinafter referred to as the "Cess"), shall cease to be levied, or collected.

3. Notwithstanding anything contained in the Punjab Tenancy Act, 1887, or in any other law for the time being in force, no suit or other legal proceedings for in relation to the recovery of the cess shall lie or, if already instituted, shall be proceeded with; nor shall the cess be recoverable by any person by any other means whatsoever.

4. Whoever with intent to evade the provisions of this Act accepts or obtains or agrees to accept or attempts to obtain from any person for himself or for any other person the cess hereby abolished shall be punishable with fine which may extend to three hundred rupees.